

Santosh

IN THE HIGH COURT OF BOMBAY AT GOA

LD-VC-CW - 144-2020

Maria Marcia Da Costa & Ors. Petitioners.

Versus

State of Goa & others. Respondents.

Mr. S. D. Lotlikar, Senior Advocate with Ms. S. Kenny, Advocate for the Petitioners.

Mr. Manish Salkar, Government Advocate for the Respondents.

***Coram : M.S. Sonak &
Smt. M.S. Jawalkar, JJ.***

Date : 20th August, 2020.

P.C. :-

Heard Mr. S.D. Lotlikar, learned Senior Advocate, along with Ms. Kenny for the Petitioner.

2. Mr. Manish Salkar appears and waives service on behalf of the Respondents.

3. We issue **Rule** in this matter. The Respondents to file their response to this Petition within a maximum period of two months from today. Thereafter, rejoinder, if any, to be filed within 4 weeks.

4. After the pleadings are complete, liberty to the Petitioners to apply for final disposal of this Petition, taking into consideration the

issue which is raised in this Petition.

Smt. M.S. Jawalkar, J.

M.S. Sonak, J.